

(c) if so, whether the Corporation has ever violated this norm;

(d) if so, the details thereof;

(e) whether any application for such import is pending with the Ministry against which number of complaints have been made; and

(f) if so, the details thereof?

**THE MINISTER OF ENERGY (SHRI VASANT SATHE) :** (a) to (d). Neyveli Lignite Corporation Limited has been importing equipments from abroad for its projects in accordance with the prescribed procedure laid down in the Import and Export Policy, as amended from time to time. As per this policy, clearance of the Government, from the indigenous angle as well as for release of foreign exchange, is required before making the imports. N.L.C. has been following this procedure.

(e) No, Sir.

(f) Does not arise.

#### **Individual Meters for Telephones**

3988. **SHRI C. SAMBU :** Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is any proposal to provide individual meters for telephones to prevent wrong functioning of phones and wrong billing; and

(b) if not, the reasons thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV) :** (a) and (b). One individual meters for each telephone has been already provided in the telephone exchange. Adequate checks and supervision is exercised to ensure their proper functioning. However, provision of meters at the subscribers' premises has not been found feasible at present.

#### **Adoption of Children by Hindus in Jammu and Kashmir**

3989. **SHRI SYED SHAHABUDDIN :** Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Jammu and Kashmir Government had issued a circular in October, 1984 which restricts the choice of a child for adoption by a Hindu family within the State;

(b) whether this is contrary to the personal law of Hindu community as conditioned under the Hindu Adoption and Maintenance Act;

(c) if so, whether Government have received any representation regarding the withdrawal of this circular; and

(d) the action taken by Government on the demand?

**THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H R BHARDWAJ) :** (a) The Jammu and Kashmir Government had issued a circular to the effect that non-permanent resident of the State cannot be given the status of a permanent resident of State by virtue of adoption.

(b) The matter is being examined by the Jammu and Kashmir Government.

(c) No representation has so far been received by the State Government or by the Central Government.

(d) Does not arise.

#### **Self-Sufficiency in Basic Drugs**

3990. **SHRI SYED SHAHABUDDIN :** Will the Minister of INDUSTRY be pleased to state :

(a) the names of 95 basic drugs recommended by the Notional Drugs and Pharmaceuticals Development Council and the Indian Medical Association;

(b) the degree of self-sufficiency in each; and

(c) the steps taken to reduce the number of formulations of the same basic drug marketed in the country?